राष्ट्रीय कम्पनी विधि न्यायाधिकरण. इलाहाबाद खण्डपीठ (National Company Law Tribunal) (Bench: Allahabad)

सी0 पी0 नं0/ CP No. 32/2016

राष्ट्रीय कम्पनी विधि न्यायाधिकरण, इलाहाबाद खण्डपीठ में दिनांक . १८.०९.२०१७ को सुनवाई का उपस्थिति-सह-आदेश पत्रकः

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON-18.09.2017

कम्पनी का नाम:

कम्पनी का नाम :

NAME OF THE COMPANY: M/S Carpo Electroric Ltd & Bakers Agrifoods
कम्पनी अधिनियम की धारा :

SECTION OF THE COMPANIES ACT: 391/394 of the companies act of 1956

क्रम संख्या Sr. No.	नाम Name	पदनाम Designation	प्रतिनिधित्व Representation	हस्ताक्षर Signature
1 2	Adesh Yandon	PCS.	Applicant.	tres Tanton
3.	Siddharth Single M. K. BAGRI	Advocate		s singlar.
7.	CP No.32/ALD/2016 PLANS			

Sh. Adesh Tandon, PCS for the petitioner. Sh. M.K. Bagri, OL for the Central Government.

Representation affidavit of the Regional Director (NR) of the corporate applicant has been filed. A perusal of the same goes to show that it is silent, as to whether a communication/notice by its office duly issued to the Income Tax Department, Jurisdictional Commissioner, where the petitioner companies are addressed. So as to invite their comments/objection, if any, to the present petition.

Therefore, the office of the RD(NR) is expected to clarify this position by filing a better supplementary affidavit and to confirm as to whether a notices were issued or otherwise to the Income Tax Department, other Sectoral Regulatory Authorities and as to whether it is mandatory or otherwise under the prescribed procedure. Such affidavit to be filed within 10 days by serving an advance copy to the petitioner counsel.

Hence, the matter be listed on 10th October, 2017.

Sri H.P. Chaturvedi, Member (Judicial)

Typed by: Kavya Prakash

Dated:18.09.2017